

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

LOK SABHA
UNSTARRED QUESTION NO. 1992
ANSWERED ON 11/03/2025

TARIFF POLICY

1992. Smt. Mahima Kumari Mewar:

Will the Minister of **COMMERCE AND INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Government has taken any specific steps for tariff related policy in the light of changing trade scenario in the world;
- (b) if so, the detail thereof; and
- (c) whether the Government has made any special provision for import-export of goods from Rajasthan and if so, the detail thereof?

ANSWER

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SHRI JITIN PRASADA)

(a) & (b) India's tariff policy aims to regulate trade, protect domestic industries, and generate revenue through taxes on imported and exported goods. Recent reforms have focused on streamlining the tariff structure and facilitating trade. India is a member of the WTO and bound to its maximum tariff that can be applied to a given commodity line. The applied tariffs are generally below the bound tariff for a given commodity line.

With the changing trade scenario, India is moving towards having Preferential/Free Trade Agreements wherein customs tariffs and non-tariff barriers are reduced or eliminated on substantial trade between the PTA/FTA members. At present, India is a member of 13 FTAs and 9 PTAs apart from the negotiations with the EU, the UK, and Oman.

(c) The policy concerning the export and import and export promotion schemes is covered under the Foreign Trade Policy 2023(FTP), which applies universally to all states without any discrimination, including the state of Rajasthan.
